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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1585/93

Date of Order: 24.12.93

BETWEEN :

Golla Pothaiah

.. Applicant.

A N D

1. The Chief General Manager,
Telecom, A.P., Hyderabad.
2. The Telecom Dist. Engineer,
Nellore - 524 050.
3. Sri B. Narayana Rao,
Technician,
O/o Telecom District Engineer,
Vijayawaram.

.. Respondents.

Counsel for the Applicant

.. Mr.P.Venkateswarlu

Counsel for the Respondents

.. Mr. N.V. Ramakrishna

...

CORAM:

HON'BLE Mr.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

HON'BLE Mr.R.RANGARAJAN : MEMBER (ADMN.)

Copy to:-

1. The Chief General Manager, Telecom, A.P.Hyderabad.
2. The Telecom Dist Engineer, Nellore-050.
3. One copy to Sri. P.Venkateswarlu, advocate, 8-3-214/24 B, Srinivasa colony, SR Nagar, Hyd.
4. One copy to Sri. N.V.~~Ramana~~, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

O R D E R

I as per Hon'ble Mr.Justice V.Neeladri Rao, Vice-Chairman)

Heard Sri Posani Venkateswarlu, learned counsel for the applicant and Sri N.V.Ramana, Addl.CGSC for respondents.

2. This O.A. is filed assailing the impugned Memo dt.

14.12.1993 based upon the impugned order dt. 7.12.1993 whereby the applicant was transferred from Nellore to Vizianagaram.

3. The applicant herein submitted a representation dt.

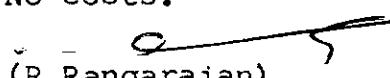
20.12.1993 to the Chief General Manager, Telecom, Hyderabad against the impugned order of transfer. It is submitted for the respondents that the said representation is under active consideration of the concerned authority. The applicant had not attributed any malafides to the Chief General Manager to whom the representation dt. 20.12.1993 is given.

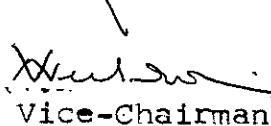
4. In the circumstances it is just and proper to pass the following order -

"The impugned memo dt. 14.12.1993 issued on the basis of the impugned order dt. 7.12.1993 bearing No.TA/STB/3-37/VM/111 should not be acted upon. The applicant is disposed of. "

5. The O.A. is ordered accordingly at the admission stage.

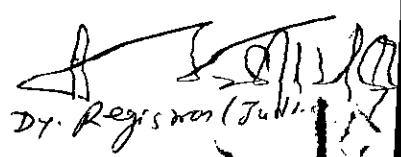
No costs.


(R.Rangarajan)
Member(Admn.)


Vice-Chairman

Dated 24th December, 1993.
Dictated in the open court.

Grh.


Dy. Registrar (JUL)

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(A)

Dated: 24/12/1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

O.A.No.

in
1585793

T.A.No.

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Rejected/Ordered.

No order as to costs

